

of India dated the 20th March, 1981, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2293/81].

DETAILED DEMANDS FOR GRANTS, 1981-82 OF MINISTRY OF RURAL RECONSTRUCTION

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (SHRI BIRENDRA SINGH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Reconstruction for 1981-82. [Placed in Library. See No. LT-2294/81].

REVIEW AND ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LTD., CALCUTTA FOR 1979-80 WITH STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1979-80.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-2295/81].

DETAILED DEMANDS FOR GRANTS, 1981-82 OF MINISTRY OF AGRICULTURE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1981-82. [Placed in Library. See No. LT-2296/81].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAJ BAROT): I beg to lay on the Table:

A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 242(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory note making certain amendment to Notification No. 69/81-CE dated the 25th March, 1981.

(ii) GSR 263(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory note regarding continuance of the concessional rate of duty applicable to gas cylinders of Indian Standards specifications, IS: 7285-1974 or IS: 7312-1974 beyond 31st March, 1981. [Placed in Library. See No. LT-2277/81].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) GSR 223 (E) published in Gazette of India dated the 28th March, 1981 together with an explanatory memorandum regarding extension of the exemption granted under Notification No. 76/78 upto 31st March, 1982.

(ii) GSR 224(E) published in Gazette of India dated the 28th